

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

7.

**IA-1677(MB)2024 IN
C.P. (IB)/3591(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

Ms Shilpa Interiors

Vs.

Wadhawan Holding Private Limited

SECTION: 9, 74 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

IA-1677(MB)2024

1. Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant present. None present for the Respondent.
2. Registry is directed to issue Court Notice to the Respondent clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Applicant is also permitted to issue personal notice to the Respondent and file proof of service before the next date of hearing. The Respondent is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **07.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)